

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar General)

NOTIFICATION

No. 3626 of 2025/RG/LS

Dated 20.11.2025

In continuation to the High Court Notification No. 3252 of 2025/RG/SCS dated 16.10.2025, the following Advocates have also been inducted into the panel for conducting cases for and against the High Court/Subordinate Courts before Hon'ble High Court at Jammu.

S.No.	Name of Advocate	Cases to be Assigned
1	Ms Pariksha Parmar	High Court cases/RTI Cases
2	Ms Monika Thakur	High Court cases/RTI Cases

The above said panel lawyers shall be governed by the terms and conditions/fee structure as laid down in High Court Notification No. 437 of 2022/RG dated 21.04.2022.

The empanelled lawyers shall ensure to secure the interest of the High Court by pursuing the cases vigorously and they shall, keep the Registrar General informed about the Court proceedings.

By Order


(M.K. Sharma) 20/11/25
Registrar General

No. 72498-506/RG/LS

Dated 20.11.2025

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Judicial, High Court of J&K and Ladakh, Jammu.
4. Director Finance, High Court of J&K and Ladakh, Main Wing, Jammu.
- 5-6. Chief Librarian, High Court of and Ladakh, Jammu/ Srinagar.
7. Ms Pariksha Parmar, Advocate, High Court of J&K and Ladakh, Jammu for information and necessary action.
8. Ms Monika Thakur, Advocate, High Court of J&K and Ladakh, Jammu for information and necessary action.
9. I/C NIC, Jammu for uploading the same on the official Website of the High Court.


Registrar General